

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

103. C.A.(CAA)115(MB)2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **09.07.2024**

NAME OF THE PARTIES: Galleria Retail Private Limited

**Appearance**

For Petitioner /Applicant /Liquidator : Adv. Hemant Sethi & Co.

For Respondent :

SECTION 230(1)OF THE COMPANIES ACT, 2013

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**ORDER**

**Hearing Through: Virtually and Physical (Hybrid) Mode**

Heard the matter at some length. On query about various current liabilities shown in Note No. 17, learned counsel seeks time to place on record by way of additional affidavit the details of the creditors like security deposit, taxes payable and the advance received from the customers duly certified by the Chartered Accountant.

List on **20<sup>th</sup> August, 2024.**

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
---Saharukh---

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)